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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Scientific Departments) (No. 13 of 2010-11)-Performance Audit of Procurement of Stores and Inventory Management, Department of Atomic Energy, for the year ended March, 2009.

(Placed in Library, See No. LT 2841/15/10)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 14 of 2010-11)-Performance Audit of Canteen Stores Department, Ministry of Defence, for the year ended March, 2009.

(Placed in Library, See No. LT 2842/15/10)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 20 of 2009-2010)-The Appeal Process for the year ended March, 2009.

(Placed in Library, See No. LT 2843/15/10)

(2) A copy each of the following papers (Hindi and English versions) under Article 151(2) of the Constitution:-

- (i) Audit Report of the Comptroller and Auditor General of India-Government of Jharkhand (Revenue Receipts) for the year ended March, 2009.

- (ii) Report of the Comptroller and Auditor General of India-Government of Jharkhand (State Finances) for the year ended March, 2009.

- (iv) Report of the Comptroller and Auditor General of India-Government of Jharkhand (Civil and Commercial) for the year ended March, 2009.

(Placed in Library, See No. LT 2844/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 2845/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/02/1107 in Gazette of India dated 13th April, 2010.

- (ii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/04/1109 in Gazette of India dated 13th April, 2010.

- (iii) The Securities and Exchange Board of India (Venture Capital Funds) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/07/1100 in Gazette of India dated 13th April, 2010.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/05/1110 in Gazette of India dated 13th April, 2010.
- (3) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2010-11/03/1104 in Gazette of India dated 13th April, 2010.
- (vi) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/30/199044 in Gazette of India dated 19th March, 2010.
- (vii) The Securities Contracts (Regulation) (Amendment) Rules, 2010 published in Notification No. G.S.R. 469(E) in Gazette of India dated 4th June, 2010.

(Placed in Library, See No. LT 2846/15/10)

- (5) A copy of the Notification No. G.S.R. 640(E) (Hindi and English versions) published in Gazette of India dated 28th July, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1st March, 2006 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 2847/15/10)

- (6) A copy of the Notification No. G.S.R. 637(E) (Hindi and English versions) published in Gazette of India dated 27th July, 2010 together with an explanatory memorandum seeking to exempt specified items meant for display and sale in World Philatelic Exhibition scheduled to be held from 12-18, February, 2011 at New Delhi, from whole of the basic customs duty and additional duty of customs, till 18th February, 2011, under section 159 of the Customs Act, 1962.

(Placed in Library, See No. LT 2848/15/10)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 646(E) published in Gazette of India dated 30th July, 2010, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of 'PVC Flex Film', originating in, or exported from China PR at the specified rates, in pursuance of the preliminary findings dated 22nd June, 2010 of the Designated Authority.
- (ii) G.S.R. 632(E) published in Gazette of India dated 26th July, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of Viscose Staple Fibre excluding Bamboo fibre, originating in, or exported from Indonesia and China PR and imported into India at the specified rates for a period of five years from the date of publication of this notification in the Gazette of India, in pursuance of the final findings dated 17th May, 2010 of the Designated Authority.
- (iii) G.S.R. 633(E) published in Gazette of India dated 26th July, 2010, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from China PR, Japan, Korea RP, Malaysia, Russia, Taiwan and Thailand and imported into India at the specified rates upto and inclusive of 25th January, 2010, in pursuance of the preliminary findings dated 11th June, 2010 of the Designated Authority.

(Placed in Library, See No. LT 2849/15/10)

(7) A copy of the PNB (Employees') Pension (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. 26 in weekly Gazette of India dated 2nd July, 2010, under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(Placed in Library, See No. LT 2850/15/10)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of Regional Rural Bank Act, 1976:-

- (i) G.S.R. 845(E) published in Gazette of India dated 13th April, 2010, regarding dissolution of Lucknow Kshetriya Gramin Bank and Triveni Kshetriya Gramin Bank.
- (ii) G.S.R. 846(E) published in Gazette of India dated 13th April, 2010, regarding dissolution of Ballia Kshetriya Gramin Bank and Etawah Kshetriya Gramin Bank.

(Placed in Library, See No. LT 2851/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2852/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Preparation of Annual Report) Rules, 2010, published in Notification No. G.S.R. 525(E) in Gazette of India dated 21st June, 2010.
- (ii) The Joint Electricity Regulatory Commission for the State of Manipur and Mizoram (Preparation of Annual Report) Rules, 2010, published in Notification No. G.S.R. 526(E) in Gazette of India dated 21st June, 2010.

(Placed in Library, See No. LT 2853/15/10)

(4) A copy of the Joint Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2010, published in Notification No. JERC-11/2010 in Gazette of India dated 20th May, 2010, under Section 182 of the Electricity Act, 2003.

(Placed in Library, See No. LT 2854/15/10)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2010-2011.

(Placed in Library, See No. LT 2855/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the

Companies Act, 1956:-

(a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2856/15/10)

(b) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2008-2009.

(ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2857/15/10)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2010-2011.

(Placed in Library, See No. LT 2858/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2859/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

(i) G.S.R. 411(E) published in Gazette of India dated 17th May, 2010, containing corrigendum to the Notification No. G.S.R. 176(E) dated 5th March, 2010.

(ii) G.S.R. 489(E) published in Gazette of India dated 9th June, 2010, reconstituting Steering Committee with the Chairman and Members, mentioned therein, to look into specific action regarding violations under Section 5 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(Placed in Library, See No. LT 2860/15/10)